

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:873
ANSWERED ON:31.07.2006
UNIFORM CODE FOR A CERTIFICATE FILMS
Ponnuswamy Shri Mohan

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the theatres where 'A' certificate films are screened strictly adhere to the discipline code;
- (b) if so, the method the theatre employees adopt to strictly make it as adults only;
- (c) whether 'A' certificate films are easily available in CDs and also on late night channel in TV defeating the very purpose of certification by Censor Board; and
- (d) if so, the manner in which the Government is going to enforce uniform code of ethics in this regard?

Answer

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P.R. DASMUNSI)

(a), (b) and (c): Central Board of Film Certification certifies films on various formats including DVD/CD/video as per the Cinematograph Act, 1952. The public exhibition of films comes under the jurisdiction of State/Local Administration, who have to ensure that only films as certified by the Board are exhibited and entry to the same is restricted only for the category/class of people as per category certification by the Board. As per the Rules under the Cable Television Networks (Regulation) Act, 1995, programmes suitable only for unrestricted public exhibition are to be carried by the cable service provider.

(d) : Central Government has constituted an inter-Ministerial Committee under Section 20 of the Cable Television Networks (Regulation) Act, 1995 to look into violation of Programme and Advertising Codes. The Committee either suo moto or on receipt of a complaint, examines cases of violation of the Codes.